

**IN THE CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL  
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

**Date of Hearing/Decision: 29.3.2017**

**Appeal No. E/50470/2014 -DB**

(Arising out of Order-in-Appeal No. JAI-EXCUS-001-122-13-14 dated  
23.10.2013 passed by the Commissioner, Central Excise, Jaipur)

M/s Shakti Malt Pvt. Ltd.

Appellant

Vs.

CCE, Jaipur-I

Respondent

**Appearance**

None

- for the appellant

Shri R.K. Manjhi, D.R.

- for the respondent

**CORAM: Hon'ble Mr. Justice (Dr.) Satish Chandra, President  
Hon'ble Mr. Ashok K. Arya, Member (Technical)**

**Final Order No. 52616/2017**

**Per Justice Dr. Satish Chandra:**

Shri R.K. Manjhi, Id. DR appeared for the respondent-Revenue.  
Neither anybody appeared on behalf of the appellant-assessee nor  
any adjournment application is filed. It shows that appellant-  
assessee is not interested to pursue the appeal.

2. It may be mentioned as per maxim, VIA ILATIBUS ET NON  
DORMIENTIBUS JURA SUB VENIUNT, law helps those who are  
vigilant and not those who go to sleep.

3. The appeal is dismissed for default.

(Dictated & pronounced in open Court)

(Ashok K. Arya)  
Member (Technical)

(Justice Dr. Satish Chandra)  
President

RM

